

Central Administrative Tribunal  
Principal Bench

C.P. No. 354/2002 In  
O.A. No. 1471/1999

64

New Delhi this the 14th day of January, 2003

Hon'ble Shri V.K. Majotra, Member (A)  
Hon'ble SHri Kuldip Singh, Member (J)

1. Association of Broadcasting Musician (Regd.)1634, Sulwalam, Daryaganj, Delhi-110 002.
2. Shri Amar Nath S/o Shri Narain Singh R/o Y-318, Sarojini Nagar, New Delhi.

-Petitioners

(By Advocate: Shri T.C. Aggarwal)

Versus

1. Shri Pawan Chopra, Secretary, Ministry of Information & Broadcasting, Shastri Bhawan, New Delhi-1.
2. Shri Uday Sahal, DDG, Directorate General of All India Radio, Akashvani Bhawan, Parliament Street, New Delhi-110 001.
3. Shri Naveen Naqvi, DDG, All India Radio, Broadcasting House, Parliament Street, New Delhi-1.

-Contemnors

(By Advocate: Shri D.S. Mahendru)

ORDER (Oral)

Hon'ble Shri Kuldip Singh, Member (J)

Petitioners have filed C.P. seeking compliance of the order passed by the Tribunal. Learned counsel for respondents has also informed that Writ Petition filed before the High Court though has been dismissed and certain directions have been given but still learned counsel for respondents submits that respondents shall

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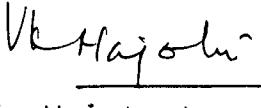
35

comply with the orders within 10 days. Learned counsel for the petitioners further makes an additional prayer, though orally, while making the payment of arrears, department may also make yearwise deduction of income tax. We hope the department will take care of the same.

2. C.P. is disposed of as above. Notices discharged.

  
(Kuldip Singh)

Member (J)

  
(V.K. Majotra)

Member (A)

cc.